

Dated: 31.10.2020

NOTIFICATION

In continuation of the notification dated 30.10.2020 of APTEL, it is notified that in all the regular matters henceforth being listed for hearing through VC, the counsels/parties shall ensure that soft copies of the Appeal/documents/pleadings etc relevant for the hearing alongwith previous orders, if any, be emailed to dyregr-aptel@nic.in with cc to aptel.sandeep@gmail.com and preetikalsiaptel@gmail.com, two days in advance of the hearing. Further, due to increase in matters being listed in VC, the practice of sending invites to individual counsels is being discontinued and an openly accessible VC link shall be published in the cause list itself (as being done for Registrar Court).

This notification issues with the approval of the competent authority of APTEL.

Sd/-
REGISTRAR

Copy To:

1. PPS to Hon'ble Chairperson, APTEL, New Delhi
2. PPS to Hon'ble Members, APTEL, New Delhi
3. Energy Bar Association, APTEL, New Delhi
4. Notice Board/ Website